

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI  
COMPOUNDING APPLICATION NO. 144/621A/CLB/MB/2015

CORAM:

**SHRI M.K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Section 621-A of the Companies Act, 1956 for violation of Section 220 of the Companies Act, 1956.

In the matter of **M/s. Veracity Landmark Developers Pvt. Ltd.**, having registered office at Flat No. 1, Legacy Plaza, 313, Mahatma Gandhi Road, near Control Board, Pune – 411001, Maharashtra, India.

**PRESENT FOR APPLICANT:**

None Present

**APPLICANTS IN DEFAULT:**

M/s. Veracity Landmark Developers Pvt. Ltd.

**ORDER**

**Date of Order : 03/07/2017**

1. When the matter was called out for hearing, there was no one present from the side of applicant.
2. This matter was listed on board on number of occasions in the past and several notices were also issued, intimating the dates of hearing.
3. However, no one had represented the matter so far till date.
4. From the record it appears that, petitioner/applicant is not serious in persuading this Compounding Application.
5. Hence, this Compounding Application is dismissed for want of prosecution. Consigned to records.

Sd/-

Date : 3<sup>rd</sup> July, 2017

**M. K. Shrawat**  
Member (Judicial)